

Seventeenth Series, Vol. XXIV No. 23

Friday, April 03, 2023

Chaitra 13, 1945 (Saka)

# LOK SABHA DEBATES

(English Version)

Eleventh Session

(Seventeenth Lok Sabha)



*(Vol. XXIV Contains Nos. 21 to 25 )*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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**CONTENTS**

**Seventeenth Series, Vol. XXIV, Eleventh Session, 2023/1945 (Saka)  
No. 23, Monday, April 03, 2023/ Chaitra 13, 1945 (Saka)**

<b><u>SUBJECT</u></b>	<b><u>PAGES</u></b>
<b>OBITUARY REFERENCES</b>	10
<b>WRITTEN ANSWERS TO QUESTIONS</b>	

Starred Question Nos. 421 to 440 (31.03.2023)

Starred Question Nos.441 to 460 (03.04.2023)

Unstarred Question Nos. 4831 to 5060 (31.03.2023)

Unstarred Question Nos. 5061-5290 (03.04.2023)

<b>PAPERS LAID ON THE TABLE</b>	15-29
<b>MESSAGE FROM RAJYA SABHA</b>	30-31
<b>COMMITTEE ON PAPERS LAID ON THE TABLE</b> 118 <sup>th</sup> to 129 <sup>th</sup> Reports	32-34
<b>STANDING COMMITTEE ON EXTERNAL AFFAIRS</b> 21 <sup>st</sup> Report	35
<b>MATTERS UNDER RULE 377</b>	36-57
(i) Regarding compensation to farmers of Badaun Parliamentary Constituency for loss of their crops due to untimely rain and hailstorm <b>Dr. Sanghamitra Maurya</b>	36
(ii) Regarding compensation to farmers of Ganganagar Parliamentary Constituency for loss of crops due to heavy rain and hailstorm <b>Shri Nihal Chand Chouhan</b>	37
(iii) Regarding demands of Public Distribution shop dealers of Rohtas and Kaimur districts of Bihar <b>Shri Chhedi Paswan</b>	38
(iv) Regarding constructions around protected monuments w.r.t. section 20A of the Ancient Monuments and Archaeological Sites and Remains Act <b>Dr. Sujay Vikhe Patil</b>	39
(v) Regarding alleged flouting of rules in excavation of iron ore in Kanker district, Chhattisgarh <b>Shri Mohan Mandavi</b>	40

- (vi) Need to provide stoppage of train Nos. 22419/20, 15231/32 and 09065/66 at Kerakat Railway Station in Jaunpur district, Uttar Pradesh  
**Shri Bholanath 'B.P. Saroj'** 41
- (vii) Regarding establishment of Mental Health Wellness Centres and Hospitals in Assam  
**Shrimati Queen Oja** 41
- (viii) Regarding compensation to farmers in Bhilwara Parliamentary Constituency for loss of crops due to untimely rain and hailstorm  
**Shri Subhash Chandra Baheria** 42
- (ix) Regarding setting up of an Immigration Centre at Kakrahawa near Indo-Nepal Border  
**Shri Jagdambika Pal** 43
- (x) Need to take measures for proliferation of Farm Producer Organisation in Saran and Siwan districts of Bihar  
**Shri Janardan Singh Sigrwal** 44
- (xi) Regarding completion of Mohaba-Orai railway line  
**Kunwar Pushpendra Singh Chandel** 45
- (xii) Need to upgrade State Highway Nos. 2 and 26 in Rajasthan as National Highways  
**Shri Bhagirath Choudhary** 46
- (xiii) Need to provide benefits of PM-Awas Scheme to people on priority basis who suffer loss and damage to their houses due to natural calamities  
**Dr. Dhal Singh Bisen** 47

- (xiv) Need to ensure completion of Galudih left Main canal, part of Subernarekha Project in East Singhbhum district, Jharkhand  
**Shri Bidyut Baran Mahato** 48
- (xv) Regarding service conditions of Daily Rated Mazadoors (DRM's) in Andaman Public Works Department (APWD)  
**Shri Kuldeep Rai Sharma** 49
- (xvi) Regarding establishment of a new Kendriya Vidyalaya in Kottarakkara in Kollam district, Kerala  
**Shri Kodikunnil Suresh** 50
- (xvii) Regarding dedicated railway service from Ludhiana to various destination in Rajasthan  
**Shri Ravneet Singh** 51
- (xviii) Need to take urgent measures to tackle unemployment in the country  
**Shrimati Aparupa Poddar** 52
- (xix) Regarding handling of unruly air passengers  
**Shri Bellana Chandra Sekhar** 53
- (xx) Need to run a train from Mumbai to Pandharpur-Sangola in Maharashtra  
**Dr. Shrikant Eknath Shinde** 54
- (xxi) Regarding compensation to farmers for loss of crops due to untimely rains and hailstorms  
**Shri Kaushlendra Kumar** 55
- (xxii) Regarding utilization of CSR funds for development of amenities for public in Shrawasti and Balrampur districts, Uttar Pradesh  
**Shri Ramshiromani Verma** 56

(xxiii) Regarding construction of an elevated flyover  
at NH No. 66 in Kollam Parliamentary  
Constituency

**Shri N.K. Premachandran**

57

**OFFICERS OF LOK SABHA****THE SPEAKER**

Shri Om Birla

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Shri Kodikunnil Suresh

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Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

**SECRETARY GENERAL**

Shri Utpal Kumar Singh



## LOK SABHA DEBATES

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LOK SABHA

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Monday, April 03, 2023/ Chaitra 13, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

**[HON. SPEAKER *in the Chair*]**

## OBITUARY REFERENCES

*[Translation]*

**HON. SPEAKER:** Hon. Members, with profound grief, I have to inform the House about the passing away of our colleague, Shri Girish Bhalchandra Bapat and one of our former colleagues, Shri Innocent.

Shri Girish Bhalchandra Bapat was a sitting Member representing the Pune Parliamentary Constituency of Maharashtra.

Shri Bapat was the Chairperson of the Committee on Estimates. He also served as Member of Committee on Food, Consumer Affairs and Public Distribution and General Purposes Committee.

Earlier, Shri Girish Bhalchandra Bapat was a Member of the Maharashtra Legislative Assembly for five terms. He also served as a Cabinet Minister in the Government of Maharashtra.

Shri Girish Bhalchandra Bapat passed away on 29th March, 2023 in Pune at the age of 72 years.

**Shri Innocent** was a Member of the 16th Lok Sabha representing the Chalakudy Parliamentary Constituency of Kerala.

Shri Innocent was a Member of the Committee on Personnel, Public Grievances, Law and Justice and Committee on Chemicals and Fertilizers.

Shri Innocent acted in more than 750 films in Malayalam, Hindi, Tamil, Kannada and English languages.

Shri Innocent passed away on 26th March 2023 in Kochi at the age of 75 years.

We deeply mourn the loss of our colleague and our former colleague. The House conveys the condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

**11.01 hrs**

*The Members then stood in silence for a short while.*

**HON. SPEAKER:** Om Shanti: Shanti: Shanti.

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**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 421 to 440 (31.03.2023)

Starred Question Nos.441 to 460 (03.04.2023)

Unstarred Question Nos. 4831 to 5060 (31.03.2023)

Unstarred Question Nos. 5061-5290 (03.04.2023)

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

**HON CHAIRPERSON:** The House is adjourned till fourteen of the clock today.

**11.03 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.00 hrs**

*[English]*

*The Lok Sabha re-assembled at Fourteen of the Clock.*

*(Shri Rajendra Agrawal in the Chair)*

*[Translation]*

*...(Interruptions)*

**HON. Chairman:** Hon. Members, notices for adjournment motions on certain subjects have been received. The Hon. Speaker has not approved the notice of any Adjournment Motion.

*...(Interruptions)*

**14.01 hrs**

*[English]*

*At this stage, Shri B. Manickam Tagore, Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.*

**14.02 hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**HON. CHAIRPERSON:** Now the papers will be laid on the Table of the House.

Item No. 3 – Shri Rao Inderjit Singh ji.

... *(Interruptions)*

**HON. CHAIRPERSON:** Shri Arjun Ram Meghwal Ji

... *(Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Chairman Sir, with your permission, On behalf of Shri Rao Inderjit Singh, I beg to lay the following on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

[1] S.O.1261(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. S.O..1591(E) dated 12th April, 2019.

[2] S.O.1264(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. S.O..1199(E) dated 17th March, 2022.

[Placed in Library, See No. LT 9413/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
- (i) S.O.1118(E) published in Gazette of India dated 9th March, 2023 notifying establishment of a Tribunal consisting of the persons, 3 mentioned therein, to adjudicate the disputes in matter of election to the council of the Institute of Company Secretaries of India.1118
  - (ii) G.S.R.198(E) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. G.S.R.170(E) dated 1st March, 2019.

[Placed in Library, See No. LT 9414/17/23]

- (3) A copy of the Notification No. G.S.R.199(E) (Hindi and English versions) published in Gazette of India dated 17th March, 2023 making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015 under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library, See No. LT 9415/17/23]

**HON. CHAIRPERSON:** Item No. - 4.

Shri Ashwini Kumar Choubey ji.

...(Interruptions)

**HON. CHAIRPERSON:** Shri Arjun Ram Meghwal Ji

... (Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**



**(SHRI ARJUN RAM MEGHWAL):** Sir, with your permission on behalf of SHRI ASHWINI KUMAR CHOUBEY I beg to lay on the Table a copy of the Notification No. S.O.1317(E) (Hindi and English versions) published in Gazette of India dated 21st March,2023 notifying constitution of the Kerala Coastal Zone Management Authority consisting of the persons, mentioned therein, for a period of three years with effect from the date of publication of this Order in the Official Gazette issued under Section3 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 9416/17/23]

**HON. CHAIRPERSON: Item No 5**

Shri Arjun Ram Meghwal ji.

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL):** Sir, I beg to lay the following on the Table:

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2019-2020, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2019-2020.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9417/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library (Pradhanmantri Sangrahalaya), New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Nehru Memorial Museum and Library (Pradhanmantri Sangrahalaya), for the year 2021-2022.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 9418/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2021-2022.

- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 9419/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2021-2022, along with audited accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2021-2022.

(8) *Statement showing reasons for the delay in laying the papers mentioned at (7) above (Hindi and English versions).*

*[Placed in Library, See No. LT 9420/17/23]*

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH):** Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2021-2022, alongwith audited accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2021-2022.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library, See No. LT 9421/17/23]*

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2021-2022, alongwith audited accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Rajiv Gandhi National Aviation University, Amethi, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

*[Placed in Library, See No. LT 9422/17/23]*

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):** Hon. Chairman, Sir, I beg to lay the following papers:

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) Notification No. 17/2023-Customs published in Gazette of India dated 29th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.785(E) dated 30th June, 2017.
  - (ii) Notification No. 18/2023-Customs published in Gazette of India dated 29th March, 2023 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.68(E) dated 2nd February, 2020.
  - (iii) Notification No. 08/2023-CUSTOM(N.T.) dated 2nd February, 2023. together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

- (iv) S.O.715(E) published in Gazette of India dated 15th February 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices. International Value and together with an explanatory memorandum.
- (v) Notification No. 10/2023-CUSTOM(N.T.) dated 16nd February, 2023. notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (vi) S.O.945(E) published in Gazette of India dated 28th February 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts, based on international prices. International Value and together with an explanatory memorandum.
- (vii) Notification No. 12/2023-CUSTOM(N.T.) dated 2 nd March, 2023, notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.
- (viii) S.O.1237(E) published in Gazette of India dated 15th March 2023, together with an explanatory memorandum notifying revision of Tariff Value on edible oils, Brass scrap, Gold, Silver and Areca Nuts.

(Nine) Notification No. 15/2023-CUSTOM(N.T.) dated 16 th March, 2023, together with an explanatory memorandum notifying revised rates of exchange for conversion of foreign currencies into Indian currency or vice-versa for imported and exported goods.

[Placed in Library, See No. LT 9423/17/23]

(2) A copy of the Notification No. S.O..3210(E) (Hindi and English versions) published in Gazette of India dated 16th July, 2022 declaring “zero coupon zero principal instruments” as securities for the purpose of the Securities Contracts (Regulation) Act, 1956 issued under Section 2 of the said Act.

[Placed in Library, See No. LT 9424/17/23]

(3) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations 2023 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2023/128 in Gazette of India dated 15th March, 2023 under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 9425/17/23]

(4) A copy each of the Annual Accounts (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the years 2020-2021 and 2021-2022, together with Audit Report thereon.

[Placed in Library, See No. LT 9426/17/23]

**HON. CHAIRPERSON:** Item No. - 8.

Mr. Arjun Ram Meghwal.

...(Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, with your permission, behalf of Shri Rameswar Teli ji I beg to lay the following on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the 8 Government of the working of Dattopant Thengadi National Board for Workers Education and Development, New Delhi, for the year 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9427/17/23]

**HON. CHAIRPERSON:** Item No. 9.

Smt. Annpurna Devi Ji

... (Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI):** Chairperson Sir, I beg to lay the following on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bhubaneswar, Odisha, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Samagra Shiksha, Bhubaneswar, Odisha, for the year 2021-2022.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9428/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Bangal Samagra Shiksha Mission, Kolkata, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paschim Bangal Samagra Shiksha Mission, Kolkata for the year 2021-2022.
- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 9429/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bihar, for the year 2021-2022, alongwith audited accounts..
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Samagra Shiksha, Bihar, for the year 2021-2022.



- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 9430/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, NOIDA, for the year 2021- 2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, NOIDA, for the year 2021-2022.
- (8) Statement showing reasons for the delay in laying the papers mentioned at (7) above (Hindi and English versions).

[Placed in Library, See No. LT 9431/17/23]

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR SUBHAS SARKAR):** I beg to lay the following on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Raipur, for the year 2021-2022.

- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 9432/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2021-2022, along with audited accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2021-2022.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 9433/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2021-2022, together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2021-2022.

- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 9434/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Information Technology, Kota, for the year 2021-2022.
- (8) Statement showing reasons for the delay in laying the papers mentioned at (7) above (Hindi and English versions).

[Placed in Library, See No. LT 9435/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2021- 2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2021-2022..
- (10) Statement showing reasons for the delay in laying the papers mentioned at (9) above (Hindi and English versions).

[Placed in Library, See No. LT 9436/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2021-2022, together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2021-2022.
- (12) Statement showing reasons for the delay in laying the papers mentioned at (11) above (Hindi and English versions).
- [Placed in Library, See No. LT 9437/17/23]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2020- 2021, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Central Institute of Classical Tamil, Chennai, for the year 2020-2021.
- (14) Statement showing reasons for the delay in laying the papers mentioned at (13) above (Hindi and English versions).
- [Placed in Library, See No. LT 9438/17/23]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Council of Historical Research, New Delhi, for the year 2021-2022.

- (16) Statement showing reasons for the delay in laying the papers mentioned at (15) above (Hindi and English versions).

[Placed in Library, See No. LT 9439/17/23]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Management, Ahmedabad, for the year 2021-2022.

- (18) Statement showing reasons for the delay in laying the papers mentioned at (17) above (Hindi and English versions).

[Placed in Library, See No. LT 9440/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2021-2022.

- (20) Statement showing reasons for the delay in laying the papers mentioned at (19) above (Hindi and English versions).

[Placed in Library, See No. LT 9441/17/23]

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**14.03 hrs**

**MESSAGE FROM RAJYA SABHA**

*[English]*

**SECRETARY GENERAL:** Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 29<sup>th</sup> March, 2023 has adopted the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of Parliament on the Bill further to amend the Forest (Conservation) Act, 1980. The names of the Members of the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

**MOTION**

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Forest (Conservation) Amendment Bill, 2023 and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

1. Dr. Ashok Bajpai
2. Shri Anil Baluni
3. Shri Samir Oraon
4. Dr. C.M. Ramesh
5. Shri Jawhar Sircar
6. Dr. Prashanta Nanda

7. Shri Hishey Lachungpa
8. Shri Birendra Prasad Baishya

and two Members to be nominated by hon. Chairman, Rajya Sabha”.

The above motion was passed by the Rajya Sabha at its sitting held on Wednesday, 29<sup>th</sup> March, 2023.

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**14.03¼ hrs**

**COMMITTEE ON PAPERS LAID ON THE TABLE**  
**118th to 129th Reports**

*[Translation]*

**SHRI GIRISH CHANDRA (NAGINA):** Chairperson Sir, I beg to lay on the Table the following reports (Hindi and English versions) of the Committee on Papers laid on the Table of the House (2022-2023):

- (1) 118th Report on delay in laying the Annual Reports and Audited Accounts of the National Bal Bhavan, New Delhi.
- (2) 119th Report on Delay in laying the Annual Reports and Audited Accounts of the Victoria Memorial Hall, Kolkata.
- (3) 120th Report on the delay in laying the Annual Reports and Audited Accounts of the Investor Education and Protection Fund Authority, New Delhi.
- (4) 121th Report on the delay in laying the Annual Reports and Audited Accounts of the State Legal Services Authority and District Legal Services Authority, U.T. Chandigarh.
- (5) 122th Report on the delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Dharwad
- (6) 123th Report on the delay in laying the Annual Reports and Audited Accounts of the National Power Training Institute, Faridabad.



- (7) 124th Report on the Action-taken by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) on the Recommendations/ Observations made by the Committee in their 82nd Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Central Medical Services Society, New Delhi.
- (8) 125th Report on the Action-taken by the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan) on the Recommendations/ Observations made by the Committee in their 88th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Indian Sign Language Research and Training Centre, New Delhi.
- (9) 126th Report on the Action-taken by the Ministry of Social Justice and Empowerment, Department of Empowerment of Persons with Disabilities (Divyangajan) on the Recommendations/ Observations made by the Committee in their 89th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Rehabilitation Council of India, New Delhi.
- (10) 127th Report on the Action-taken by the Ministry of Science and Technology (Department of Scientific and Industrial Research) on the Recommendations/ Observations made by the Committee in their 69th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Council of Scientific and Industrial Research.

- (11) 128th Report on the Action-taken by the Government on the Recommendations/Observations made by the Committee in their 75th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Nalanda University, Bihar under the administrative control of Ministry of External Affairs.
- (12) 129th Report on the Action-taken by the Government on the Recommendations/Observations made by the Committee in their 74th Report (17th Lok Sabha) regarding the delay in laying the Annual Reports and Audited Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi under the administrative control of the Ministry of Culture
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**14.03½ hrs**

**STANDING COMMITTEE ON EXTERNAL AFFAIRS**  
**21<sup>st</sup> Report**

*[English]*

**SHRI P. P. CHAUDHARY (PALI):** Sir, I beg to present the Twenty-first Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Fifteenth Report of the Committee on the subject 'Welfare of Indian Diaspora: Policies/Schemes'.

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**14.04 hrs**

**MATTERS UNDER RULE 377\***

*[Translation]*

**HON. CHAIRPERSON:** Hon. Members who have been permitted to raise matters under Rule 377 today, may personally hand over slips at the table of the House .

... *(Interruptions)*

**(i) Regarding Compensation to farmers of Badaun Parliamentary Constituency for loss of their crops due to untimely rain and hailstorm**

**Dr. SANGHAMITRA MAURYA (BUDAUN):** Our country is primarily an agricultural country, hence, it is the duty of all of us to have concerns for our farmers. Since last few days, the weather is not favorable at all in the state. When there was no need for rain, there was excessive rainfall, hailstorms, and now when rains are much needed there is a situation of drought. This is affecting the sowing of crops like rice and millet, and due to excessive rainfall in the past, there has been significant damage to the mentha (mint) crop in my Lok Sabha constituency, Badaun, which is also known as the mint city of India. In such a scenario, I would urge the government to assess the losses suffered by the farmers and provide them with appropriate compensation. Additionally, compensation should also be provided to the farmers for the damage to crops in the state.

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\*Treated as laid on the Table

**(ii) Regarding Compensation to farmers of Ganganagar Parliamentary Constituency for loss of crops due to heavy rain and hailstorm**

**SHRI NIHAL CHAND CHAUHAN (GANGANAGR):** I would like to draw the attention of the Government towards the heavy rainfall and hailstorm in most parts of the districts Sriganganagar and Hanumangarh, Due to which the crops have been damaged there, which is directly affecting the our food providers-farmers of my Parliamentary Constituency.

Since last few days, heavy rainfall accompanied by hailstorms has occurred in most parts of Shriganganagar and Hanumangarh districts under my Parliamentary Constituency, which has directly impacted wheat, barley, gram, mustard crops, and vegetables. Due to which farmers are facing financial hardships and mental agony in the said areas. The farmer grows the crops with all his hard work and sweat but due to unseasonal rains all his hard work goes to waste.

Therefore, I request the Central Government to instruct the State Government to procure data at the earliest and direct the State Government and Insurance Companies to make arrangements for proper compensation in order to compensate for the loss owing to the heavy rainfall and hailstorm in my parliamentary constituency,

**(iii) Regarding demands of Public Distribution shop dealers of Rohtas and Kaimur districts of Bihar**

**SHRI CHHEDI PASWAN (SASARAM):** For the livelihood of the Public Distribution System shop dealers of the State including Rohtas and Kaimur district of Bihar, the following six-point demands may be directed through the House for the implementation by the Ministry concerned.

The demand letter from Public Distribution dealers is as follows :

1. As in other states, the Seller should be declared a Government Servant under the Public Distribution System and an Honorarium of Rs. 30.000 (Thirty Thousand Rupees) or a Commission of. 300 (Three Hundred) Rupees per quintal should be provided to the dealers.
2. The Central Government, provides Rs 27 as maintenance charge of when distribution is done using POS machine. This charge is not provided by the State Government. It should be arranged for the dealers.
3. 'One Nation One Ration Card' has been implemented by the Central Government, so like other states, all dealers in Bihar should also be given commission uniformly.
4. Dealers should be provided commission as earlier, with no age limit.
5. The dependent families of the dealers who died due to Corona during their tenure of distributing ration during the Corona period, should be given compensation of Rs 50.00000(fifty lakh rupees)in line with the Rajasthan government's guidelines.
6. One lump sum Margin money from 2020to November 2022should be given to the dealers and the draft money deposited by the dealers in the month of December 2020, May 2021 and the month of December 2022, should be returned in lump sum without any delay whose ration was not received.

**(iv) Regarding constructions around protected monuments w.r.t. section 20A of the Ancient Monuments and Archaeological Sites and Remains Act**

*[English]*

**DR. SUJAY VIKHE PATIL (AHMEDNAGAR):** Problems are being faced by citizens who have inherited properties located in the vicinity of a protected monument which falls under the Archaeological Survey of India. The property owners are unable to construct, alter or modify the existing structure without the approval of Archaeological Survey of India due to the current provisions under the section 20A of the Ancient Monuments and Archaeological Sites and Remains Act which were inserted by way of an amendment in 2010. There have been denial of permission to people having buildings or properties near the protected monuments and the concerned authority has not permitted any construction within prohibited area (within 100 metres) though they said that construction does not adversely affects the monuments. Due to refusal for permission for maintenance or renovation, several residential buildings have become structurally unsafe and in a dilapidated condition which make it prone to accidents and puts the life of the residents at risk. I request the Government to kindly ensure that necessary directions are given regarding construction within the prohibited area not adversely affecting the ancient and historical monuments and issue ordinance/notification to reduce the distance from 100m to 50 or 25m for allowing construction under Section 20A of the Act.

**(v) Regarding alleged flouting of rules in excavation of iron ore in Kanker district, Chhattisgarh**

*[Translation]*

**SHRI MOHAN MANDAVI (KANKER):** Mining activities are being carried out by a private company in violation of rules in the Bhanupratappur tehsil of Kanker district, Chhattisgarh. Iron ore has been found to be transported without TP. When action was taken by Forest Produce Check Point- Kachche which exposed the issue of transportation, instead of taking action against the company, action was allegedly taken against the employees of the Check Point. The leased land of farmers has been acquired without the consent of the villagers and the excavation area has been increased. There has been encroachment by the management on the additional land taken on lease. They are allegedly mixing pebbles from the Mines area and selling them to contractors illegally. The dust particles due to transportation activities is having a profound impact on people's health. The fertile land of the farmers is turning barren due to the red water of the mine. The environment is allegedly being violated openly .

Therefore, it is requested to promptly issue directives to check the mining activities being carried out in violation of regulations based on the aforementioned points.



**(vi) Need to provide stoppage of Train Nos. 22419/20, 15231/32 and 09065/66 at Kerakat Railway Station in Jaunpur district, Uttar Pradesh**

**SHRI BHOLANATH 'B.P. SAROJ' (MACHHLISHAHR):** The stoppage of the following trains is extremely necessary at the Kerakat Railway Station, of Kerakat State Legislative Assembly under my parliamentary constituency Machhlishahr, district Jaunpur. Since a long time, people of the said region demanding the stoppage of trains at Kerakat railway station, the details are as follows (1.) Train No. 22419 and 22420 Ghazipur - Anandvihar Express (2) Train No. 15231 & 15232 Barauni - Gondia (3.) Express train number 09065 and 09066 Chhapra Express. I would like to request the Hon. Minister to kindly have the stoppage of these trains at Kerakat Railway Station.

**(vii) Regarding establishment of Mental Health Wellness Centres and Hospitals in Assam**

**SHRIMATI QUEEN OJA (GAUHATI):** I would like to bring to the notice of the Government that in today's lifestyle and fast paced lifestyle, a person gets mentally tired and becomes mentally ill which he is not even aware of. According to the National Mental Health Survey of India, People above the age of 45 years are affected most. According to their records, every sixth Indian is affected from it. According to the data, especially middle-class families of Assam and Manipur are more affected from it, Due to the lack of sufficient mental hospitals in the state of Assam, the general public face a lot of difficulties.

Therefore, I request the Government to establish Government Mental Health Wellness Centre and Hospitals in the State of Assam, particularly in Guwahati.

**(viii) Regarding compensation to farmers in Bhilwara Parliamentary Constituency for loss of crops due to untimely rain and hailstorm**

**SHRI SUBHASH CHANDRA BAHERIA (BHILWARA):** Crops have been severely damaged due to untimely rains in entire Rajasthan including my Lok Sabha Constituency Bhilwara . There were heavy rainfall and hailstorms for 10 to 12 days in the month of March, when it was time for the crops to be prepared. This led to damage to standing crops initially, and later the ready crop in the fields got destroyed. The State Government issued immediate orders for conducting inspection but the farmers got nothing in the name of relief. There is a lot of disappointment and depression among the farmers in the villages. It is necessary to provide immediate relief to the farmers so that they can be provided social security. I request the Minister of Disaster Relief and the Minister of Agriculture to direct the State Government in this regard and if necessary, to send the delegation of Government of India for compensation to the farmers for the loss of crops due to untimely rains and hailstorm.

**(ix) Regarding Setting up of an Immigration Center Kakrahawa near Indo-Nepal Border**

**SHRI JAGDAMBIKA PAL (DUMARIYAGANJ):** India and Nepal share a 1850 km border and India has traditionally been the biggest trading partner of Nepal. I am happy to inform that 2 years ago, the Government of India inaugurated the Land Custom Station near Kakrahawa on the Nepal border. .Kakrahawa is just 27 km away from Lumbini. I would also like to inform the Government that at present there is no Immigration Centre in Kakrahawa , due to which tourists and traders of both the countries are facing a lot of problems. Therefore, I request the Government to kindly open an Immigration Centre at Kakrahawa to provide facilities to tourists and promote trade on both sides. This will help in improving tourism and development of Buddhist circuit. The establishment of an Immigration Centre at the Kakrahawa border to ease trade facilities along the route of Buddhist Circuit will also boost economic activities and help generate employment opportunities in the region. At the same time, traders on both sides will be able to import and export goods at a lower cost and the tourist will get a big boost.

**(x) Need to take measures for proliferation of Farmer Producer Organisation in Saran and Siwan districts of Bihar**

**SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ):** My Parliamentary Lok Sabha Constituency, Maharajganj, Bihar, is predominantly an agricultural area. The farmer producer organisation of small and marginal farmers is about 80 to 85 % in my parliamentary constituency. These farmers do not get proper selling price of their produce. Along with that, there is a significant expenditure involved in obtaining fertilizers, seeds, pesticides, etc, for agriculture. In this situation the farmers of my area are forced to bear one sided losses. With such circumstances they are forced to resort to middlemen, which do not allow their produce to reach the market directly. In such a situation, it is essential to increase the formation of Farmer Producer Organizations (FPOs) to provide strong support and double the income of farmers in my region.

Therefore, I request the Hon. Minister for Agriculture to take measures for proliferation of Farm Producer Organisation for the farmers of Saran and Siwan districts of Bihar.

**(xi) Regarding completion of Mahoba-Orai railway line**

**KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR):** I come from economically backward region Bundelkhand. There is a need to accelerate development of railway and road networks in this area. Keeping this in mind, under the leadership of Hon. Modi ji the Central Government had approved the Mahoba-Orai rail line in the Budget 16-17. Along with this, for the development of Bundelkhand, other projects such as Jhansi-Bina line project 155.75 KM, Jhansi-Manikpur double line project - 411 KM, Lalitpur- Birari project - 15.8 KM and Dholpur Jhansi Bina 321 KM project were also approved by the Ministry of Railways which reflects the commitment of the Government of India towards development in Bundelkhand.

The estimated cost of 90 km Mahoba- Orai rail route is Rs 1800 crore. The scheme is pending even lapse of 7 years. This scheme is absolutely necessary for commuting in this area. With the construction of the railway line, passengers of Mahoba- Charkhari-Rath- Orai will have a lot of convenience.

I have urged several times personally and through correspondence for the completion of this scheme at the earliest and today once again I urge the Hon. Minister of Railways to complete the Mahoba- Urai railway line at the earliest so that not only the development of Bundelkhand will take place but the passengers travelling in this region will also be getting a lot of facilities.

**(xii) Need to upgrade State Highway Nos. 2 and 26 in Rajasthan as National Highways**

**SHRI BHAGIRATH CHAUDHARY (AJMER):** In the parliamentary constituency of Ajmer, State Highway Number 26, which currently starts near NH-79 Nasirabad Bypass, 20Kms from Kekdi-Sawar and goes up to Devli and meets NH-12Tonk-Kota Road at 167 Kms. The total length of this State Highway 26 is 99 Kms, with 7 meters wide, existing carriageway and it also connects NH-79 to NH-12. Whereas the State Highway No.2 which currently goes from Dausa to Kuchaman via Lalsot-Chaksu-Fagi-Mouzamabad-Dudu-Naraina and Sambhar. The said state highway is also connecting Dausa-Bharatpur of Eastern Rajasthan to Nagaur of Jodhpur division of Western Rajasthan.

In this way, the drivers of both the state highways are saving a lot of time, fuel and money, Along with this the traffic pressure on other national highways is also reduced and with travelling on both the said state highways, the common man and motorists are also not having to travel long distances unnecessarily. If both of these state highways are upgraded to National Highways, then not only Western Rajasthan but also Punjab and other states will have direct connectivity to Bharatpur-Agra-Kanpur, while on the other hand, Ajmer will have a direct connectivity to Kota, with a shorter distance from Gwalior. Therefore, I humbly request to announce the immediate upgradation of State Highway No. 26 Nasirabad-Kekdi-Devli and State Highway No. 02 Dausa-Doodu-Nagaur to National Highways.

**(xiii) Need to provide benefits of PM-Awas Scheme to people on priority basis who suffer loss and damage to their houses due to natural calamities**

**DR. DHAL SINGH BISEN (BALAGHAT):** Hundreds of houses collapse due to excessive rains, floods and storms. Many houses have been collapsed or damaged in rural areas during the last few years, Many damaged houses become uninhabitable. In such circumstances, poor and especially small farmers face huge difficulties. They are not capable enough to build their new house and they are forced to take loans to construct their houses. I request that priority should be given under the Pradhan Mantri Awas Yojna to such poor and farmers whose houses have been collapsed due to excessive rainfall, storms, etc, and funds should be allocated for the immediate construction of their houses. The District Collector or Disha Committee should be empowered in this regard to provide approval to construct houses by making timely decisions and to have houses made with the combined amount received under Revenue Circular 6-4 and the 1.50 lakhs receivable under Pradhan Mantri Awas Yojana.

**(xiv) Need to ensure completion of Galudih left Main canal, part of Subernarekha Project in East Singhbhum district, Jharkhand**

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** I would like to draw the government's attention to an important issue. Due to the incomplete construction work of the main canal of the Galudih Left Bank under the Suvarna Rekha Project in the East Singhbhum district, between 7.03 Kms and 10.23Kms, for the past 9 years, approximately 65 Kms long canal have not been able to provide irrigation facilities to farmers. The construction work of a portion of this canal was allocated to M/S SEW Infrastructure Ltd. in the year 2013-14 for Rs 85.00 crore, which was scheduled to be completed in two years, However, only 50 percent of the work has been completed even after 9 years and no action has been taken by the State Government against the concerned. In this regard , based on the recommendation made by the Chief Engineer in March 2022, Chandil Complex, Jamshedpur, the Irrigation Department, Government of Jharkhand, approved an extension of time for the said agency till 31.03.2023 through Letter Number 269, dated 23.06.2022.However, according to the provisions of the SBD Agreement, the agreement for this work should have been terminated, and the security deposit should have been forfeited. A huge amount has been paid to the contractor under Escalation head, allegedly causing loss to the Government revenue after the approval of time extension by the Water Resources Department, Jharkhand It is noteworthy that even after the time extension, the said contractor has not completed the work.

Therefore, it is requested from the Ministry of Jal Shakti Government of India to complete the said work immediately in view of the difficulties faced by the farmers.



**(xv) Regarding Service conditions of Daily Rated Mazadoors (DRM's) in Andaman Public Works Department (APWD)**

*[English]*

**SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS):** Andaman Public Works Department (APWD) employs regular staff, along with casual workers and persons on daily wages known as Daily Rated Mazadoor or DRM's. The APWD also undertakes the task of providing the islanders with drinking water, roads, and bridges. The DRM's however, are paid very less for which they approached the Calcutta high Court which had ordered that a daily-rated casual worker engaged by the Andaman and Nicobar administration in any of its department is entitled to 1/30<sup>th</sup> of the pay at the minimum of the relevant pay scale plus dearness allowance for work of eight hours a day, as specified by the Government of India. There are long standing demands to implement this judgment which has been upheld by the Division Bench of Calcutta High Court in December 2022. I request the Government to grant enhanced wage of 1/30<sup>th</sup> pay at minimum of relevant basic pay plus dearness Allowance to 2000 odd long service DRMS of APWD and all the DRMS working in various departments of A&N Administration w.e.f. 01.09.2017 who were left out for want of vacant sanctioned posts. In addition to this, I request the Government to regularize the services of all the DRMs.

**(xvi) Regarding establishment of a new Kendriya Vidyalaya in  
Kottarakkara in Kollam District, Kerala**

**SHRI KODIKUNNIL SURESH (MAVELIKKARA):** The development and operationalizing of new Kendriya Vidyalaya in Kottarakkara, Kollam District, Kerala is neglected even after the State Government have transferred five acres of land to the Kendriya Vidyalaya Sangathan. The temporary accommodation is handed over. Regional Commission of Kendriya Vidyalaya inspected the site alongwith Cental PWD officials as per rules.

It has been about a decade since the people of Kottarakkara taluk, which is a part of Mavelikkara Lok Sabha Constituency, are waiting for the functioning of this institution, that will provide an impetus to the educational requirements of Kottarakkara taluk and nearby areas in need of affordable and quality education.

I would urge the Union Ministry of Education to accord all necessary permissions for immediate functioning of the Kendriya Vidyalaya, Kottarakkara, on priority, so that students from the region can avail the services and gain from quality education at the earliest. Any delay in this matter is an injustice to the students desirous of availing affordable education as Kendriya Vidyalayas offer quality learning and open up a world of opportunities for students from varied backgrounds and address opportunities gaps.

**(xvii) Regarding dedicated railway service from Ludhiana to various destinations in Rajasthan**

**SHRI RAVNEET SINGH (LUDHIANA):** The difficulties being faced by residents of my Parliamentary Constituency, Ludhiana in Punjab in undergoing rail journey to Rajasthan, especially Khatu Shyam Temple and Udaipur.

I may like to point out that a large number of railway passengers are conducting rail journey from Ludhiana to Khatu Shyam Mandir and Udaipur every year and have to change two or three trains to reach these destinations which besides being time consuming also make journey expensive. These two destinations of Khatu Shyam Mandir and Udaipur are extremely popular with people of Ludhiana for their religious value and also as a very attractive tourist destination. Besides, other important tourist spots like Chittorgarh, Ajmer, Mount Abu, etc. of Rajasthan are also very popular with the people of Ludhiana.

In this 75<sup>th</sup> year of our Independence when we are celebrating 'Azadi Ka Amrit Mahotsav', it will be quite appropriate if a dedicated railway service from Ludhiana to these various destinations in Rajasthan especially Khatu Shyam Mandir and Udaipur is started as a gift to the people of Ludhiana and all other intervening cities which besides encouraging tourism can also enhance revenue by the Indian Railways.

**(xviii)Need to take urgent measures to tackle unemployment in the country**

**SHRIMATI APARUPA PODDAR (ARAMBAGH):** High unemployment among the youth has now been termed as the biggest challenge for us. The pandemic caused livelihood losses everywhere. India has a large young and informal workforce which has suffered one of the deepest economic contractions due to the pandemic. While GDP recovered in 2021, unemployment has remained above its pre-pandemic levels, especially among young workers with higher unemployment rate compared to the rest of the working-age population. Even before the pandemic, 12 percent unemployment rate versus 7.6 percent in May 2019 and a much higher 17.5 percent compared to 7.9 percent among others in May 2021. Centre for Monitoring Indian Economy reported that the unemployment rate in the country was 7.91% in December against 7% in November. Half of the employed young workers became inactive or unemployed since 2020 compared to 20 percent of the national average which significantly affected mental health through higher levels of worry, frustration, disappointment, alienation and sadness which persists in adulthood, regardless of future employment. I, therefore , urge upon the Government that as unemployment has negatively influenced a person's physical, financial and mental health it should urgently spend enormous resources on job creation and healthcare before it goes out of the situation.

**(xix) Regarding handling of unruly air passengers**

**SHRI BELLANA CHANDRA SEKHAR (VIZIANAGARAM):** The Directorate General of Civil Aviation (DGCA) recently issued an advisory to the head of operations of all scheduled airlines with respect to handling unruly passengers on board, asking them to use ‘restraining devices’ when all other options have been exhausted. Regulating passenger behaviour on flights is necessary to ensure the safety and well-being of all passengers and crew on board. Unruly behaviour can include anything from verbal abuse and physical altercations to non-compliance with safety instructions and disregard for the rules of the airline. Such behaviour can cause disruptions to the flight, create a hostile environment for others on board, and even put the safety of the flight at risk. In this regard, Article 4 of the Montreal Protocol of 2014 to the Tokyo Convention of 1963 gives the State rights where the aircraft lands jurisdiction over the offender, where the offence has been committed after embarkation and closing of aircraft doors. It follows that India can take the lead by enacting a statutory law to regulate passenger behaviour in planes which land and take off from Indian airports-irrespective of whether these airlines are registered within the country or not.

**(xx) Need to run a train from Mumbai to Pandharpur - Sangola in Maharashtra**

*[Translation]*

**DR. SRIKANT EKNATH SHINDE (KALYAN):** The Pandharpur Yatra has a great significance among Hindus and the pilgrimage site Vitthal-Rukmini Temple is located here. Mahayatra is organised in this famous temple on the auspicious occasion of Shukla Ekadashi of Ashadha month for the last seven hundred years in Pandharpur Maharashtra, in which lakhs of devotees come from country and abroad. The 'Vari' of Pandharpur, meaning the journey to seek the darshan of Lord Vithoba in Pandharpur, is undertaken on foot, and the participants of this journey are known as Varkaris. There are lakhs of devotees of Varkari sect living in Mumbai and nearby districts who travel to Pandharpur to worship in this temple. At present, there is no daily train from Mumbai to Pandharpur and devotees have to travel by road. In view of the importance of Pandharpur and the faith of the devotees, I request the Government to start a train named Vitthal Rukmini Express from Mumbai to Pandharpur-Sangola daily so that lakhs of devotees get the privilege of offering prayers at the temple of Lord Vitthal and stoppage of this train should be at Dadar, Thane, Kalyan, Karjat, Lonavla, Pune, Daund and Kurduwadi station.

**(xxi) Regarding Compensation to farmers for loss of crops due to untimely rain and hailstorm**

**SHRI KAUSHALENDRA KUMAR (NALANDA):** I would like to draw the attention of the Government to a very important subject of public importance. Rabi crops are suffering significant damage due to unseasonal rains. Untimely rainfall and hailstorms are causing the destruction and loss of crops in states including Uttar Pradesh, Bihar, Madhya Pradesh, Haryana, Rajasthan, and Punjab. About 50 per cent of the crops have been damaged at places where the next crop has been cultivated, There is an outcry among the farmers. Many farmers have been forced to commit suicide. The farmers are distressed and in pain after looking at the condition of the fields,

This calamity has brought not only devastation for farmers but also concerns the entire nation. the production of wheat was approximately 13 million metric tons less compare to the last year. There were hopes for a good harvest, but that expectation has been dashed in the current year. The shortage of wheat will reduce the grain reserves in the country now. The inflation will increase further and the general public will have to bear the grunt. This calamity will also cause shortage of fodder.

Therefore, I urge the government to assess the losses by getting the details from disaster-affected states and ensure proper compensation for the farmers. The said matter is extremely serious. Therefore, the government should compassionately help the farmers.

**(xxii) Regarding utilization of CSR funds for development of amenities for public in Shrawasti and Balrampur districts, Uttar Pradesh**

**SHRI RAMSHIROMANI VERMA (SHRAVASTHI):** Two districts Shravasti and Balrampur of my Parliamentary Constituency, fall under aspirational districts which are very backward in matters of development. The government needs to pay special attention towards the maximum expenditure of CSR money of the Public Sector Companies and the top most private companies for the overall development of the said aspiring districts by giving priority to this and issue some effective guideline/direction regarding the Corporate Social Responsibility of HPCL, GAIL, ONGC, IREDA, RELIANCE companies so that the common people of both the districts Shravasti and Balrampur can get the basic services along with the basic facilities and they can live their lives with self-respect.



**(xxiii) Regarding construction of an elevated flyover at NH No. 66 in  
Kollam Parliamentary Constituency**

*[English]*

**SHRI N.K. PREMACHANDRAN (KOLLAM):** Chavara, Kottiyam, Chathanoor and Paripally are four major junctions in my Parliamentary Constituency Kollam. The NHAI proposed retaining earth wall at the aforesaid four major junctions. The proposal for retaining earth wall separates the major junctions. There are number of public institutions such as Government Offices, hospitals, educational institutions, religious institutions located on the both sides of the roads. The small traders totally depend on trading for livelihood have also been put into hardship. The construction of earth wall depriving the livelihood is against the basic principle of acquisition of land for development. The livelihood and convenience of local population is also important during the development of NH No. 66. The present proposal is totally against the local population. This will result in public unrest. Therefore, I urge upon the Government to construct elevated flyover at Chavara, Kottiyam, Chathanoor and Paripally similar to that constructed at Kazhakuttom in NH No. 66.

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*[Translation]*

**HON. CHAIRPERSON:** Please sit down. Let there be some discussion on the bill, some work should be done. This is not fair. It is not appropriate at all to create frequent disturbances in this way.

... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Please go back to your seats. Please co-operate.

... *(Interruptions)*

*[Translation]*

**HON. CHAIRMAN:** The Session is almost at an end.

... *(Interruptions)*

**HON. CHAIRMAN:** The House stands adjourned till 11 of the Clock on Wednesday, April 05<sup>th</sup>, 2023.

**14.05 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 05, 2023/Chaitra 15, 1945 (Saka)*

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**INTERNET**

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

**LIVE TELECAST OF PROCEEDINGS OF LOK SABHA**

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